

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 138(ND)11**  
**CA. NO.**

**CORAM:**

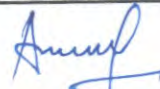
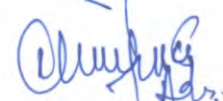
**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.03.2017**

**NAME OF THE COMPANY: M/s Kamaljit Sachdeva & Ors. V/s. M/s. Kewal Automobiles Pvt. Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 634A**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
①	AMARJIT SINGH	ADVOCATE	PETITIONER	
②	PAWAN RAO	ADVOCATE	RESPONDENT	

**ORDER**

Vide order dated 14.03.2017, the respondents were directed to deposit the share certificates along with the duly executed transfer deed with the Bench Officer. However they are taking steps only today. These shall be kept under the custody of Bench Officer and handed over to the petitioner subject to the compliance at his end.

It is submitted by the respondents that a conveyance deed is not required to be executed as per the requirement of HUDA for transferring the property to the Respondent Company. What is required is the allotment letter and completion certificate. Subject to the petitioner bringing the same to the Court, the respondents' documents shall be handed over to him.

To come up on 30.03.2017.

  
**(S.K. Mohapatra)**  
**Member Technical**

  
**(Ina Malhotra)**  
**Member Judicial**